

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court - 2**

TP 36 of 2019 [TP 111 of 2016 in (CP 79 of 2015)]

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL & ACTING PRESIDENT
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 03.06.2021**

Name of the Company:

Rajiv Nahar & Ors
V/s
Aeon Housing Pvt Ltd & ors

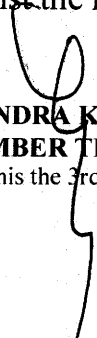
Section 397-398 of the Companies Act.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

Only urgent matters are taken due to Covid-19 pandemic, hence the instant matter is adjourned.

List the matter on 30.07.2021.


VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL
Dated this the 3rd day of June, 2021


MANORAMA KUMARI
MEMBER JUDICIAL & ACTING PRESIDENT